

**ADDRESS BY HON'BLE THE CHIEF JUSTICE SHRI DIPANKAR DATTA, AT THE FULL COURT REFERENCE IN THE MEMORY OF LATE JUSTICE VIJAY PARSHURAM TIPNIS, FORMER JUDGE OF THE BOMBAY HIGH COURT, ON 11<sup>th</sup> FEBRUARY, 2022 AT 9.30 AM, IN ROOM NO.46 CENTRAL COURT HALL, MAIN BUILDING, HIGH COURT, BOMBAY.**

My esteemed sister and brother Judges,

Shri Anil C. Singh  
Additional Solicitor General of India

Shri Ashutosh A. Kumbhakoni,  
Advocate General of Maharashtra,

Dr. Uday P. Warunjikar, Member,  
Bar Council of Maharashtra & Goa,

Shri Nitin Thakker, President,  
President, Bombay Bar Association,

Shri Kuldeep Patil, Secretary,  
Advocates' Association of Western India,

Shri Kaiwan Kalyaniwalla,  
President, Bombay Incorporated Law Society,

Esteemed Senior Advocates and other learned members of the Bar,

Bereaved Members of the Tipnis family,

Members of the Registry and the staff,

Ladies and Gentlemen!

We have assembled this morning to pay obeisance to late Justice Vijay Parshuram Tipnis, an erudite and eminent former Judge of the Bombay High Court, who left for his heavenly abode on 26<sup>th</sup> January, 2022 at the age of 85 years.

Unfortunate though it is that Justice Tipnis is not with us now, I may mention that His Lordship will be remembered for his mark in legal

profession, for his simplicity, integrity and accomplishments and would remain an inspiration to all of us.

Justice Tipnis was born on 17<sup>th</sup> October 1937. After completing his schooling from Thane, His Lordship completed his Masters in Arts from St Xavier's College. Thereafter, His Lordship obtained the Bachelor's Degree in Law from Government Law College, Bombay and went on to secure the Master's Degree as well. His Lordship was enrolled as an advocate under the Advocates Act, 1961 on 10<sup>th</sup> October, 1962, whereafter His Lordship started practising in the Bombay High Court. His Lordship had a flourishing practice on the Civil as well as the Criminal side. His Lordship was an Additional Government Pleader as also Assistant Public Prosecutor, on the Appellate Side of the Bombay High Court for more than 10 years. His Lordship was also on the panel of Senior Counsel for Union of India for several years.

After a long and successful stint at the Bar, His Lordship was appointed as an additional Judge of the Bombay High Court on 1<sup>st</sup> July, 1987 and was made a permanent Judge on 29<sup>th</sup> June, 1989. After twelve years on the Bench, His Lordship demitted office on 17<sup>th</sup> October, 1999.

As a Judge of the Bombay High Court, His Lordship delivered innumerable judgments covering various branches of law which have immense presidential value.

After retirement as a Judge of the Bombay High Court, His Lordship was appointed as a Lokayukta for the State of Maharashtra. His Lordship continued as such till completion of tenure in 2003.

I am informed that working with his Lordship was of immense pleasure and had benefitted many senior as also junior lawyers. One such significant beneficiary is Shri Justice Abhay S. Oka, who is presently an Hon'ble Judge of the Supreme Court.

Post-retirement, His Lordship had an active life full of zeal and enthusiasm, which included legal practice, consultation, arbitration, legal

aid, legal education and much more. His never say die spirit in pursuit of service of law was with him till the end and I am sure, will inspire many people.

His Lordship is survived by his son and daughter. His son – Dr. Sameer Tipnis, works at the Department of Radiology at the Medical University of South Carolina, USA. He is the Division Chief for Clinical Medical Physics. His daughter – Ms. Vaishali Naik, is a homemaker and well settled in Mumbai. I am sure that they will carry forward their lives with pride and in fond remembrance of His Lordship's principles of dedication, hard work and sincerity.

On behalf of my esteemed colleagues and on my personal behalf, I extend deepest condolences to the members of the bereaved family. I pray that the Almighty give them the strength to bear the irreplaceable loss and also pray that the noble soul of Justice Tipnis attains "sadgati".

Om Shanti ! Shanti !! Shanti !!!

**ADDRESS BY SHRI ANIL SINGH, ADDITIONAL SOLICITOR GENERAL OF INDIA, AT THE FULL COURT REFERENCE IN THE MEMORY OF LATE JUSTICE VIJAY PARSHURAM TIPNIS, FORMER JUDGE OF THE BOMBAY HIGH COURT, ON 11<sup>th</sup> FEBRUARY, 2022 AT 9.30 AM, IN ROOM NO.46 CENTRAL COURT HALL, MAIN BUILDING, HIGH COURT, BOMBAY.**

Hon'ble the Chief Justice,

Hon'ble Judges of this Court,

Shri Ashutosh A. Kumbhakoni,  
Advocate General of Maharashtra,

Dr. Uday P. Warunjikar, Member,  
Bar Council of Maharashtra & Goa,

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Shri Kaiwan Kalyaniwalla,  
President, Bombay Incorporated Law Society,

Esteemed Senior Advocates and other learned members of the Bar,

Bereaved Members of the Tipnis family,

Members of the Registry and the staff,

Ladies and Gentlemen!

We have gathered here today to celebrate the life of late Justice Mr. V. P. Tipnis and to pay rich tribute to him as a legal luminary. Justice Tipnis was known to be a constitutional expert, an avid writer, a prolific reader and spectacular orator.

Justice Tipnis started his practice on the Appellate Side of the Bombay High Court in the chambers of late Shri Madhavrao Paranjpe, who was very well known for being the first advocate practicing on the

Appellate Side of the High Court, Bombay to become a designated senior counsel.

After spending a few years at the chamber of late Shri. Madhavrao Paranjpe, Justice Tipnis began his independent practice. He had numerous civil, criminal and constitutional matters. He worked as an Assistant Government Pleader Civil and Criminal on the Appellate side of the High Court for about 6 years.

During his early days in practice, Justice Tipnis was a standing advocate of Thane Municipal Corporation and was on the panel of senior counsel of the Union of India for several years. Justice Tipnis practiced on the Appellate Side and was often seen in our bar room i.e. Room No. 36 in the company of many veteran advocates like late Mr. Patwardhan, late Mr. Anand Samant, late Justice Vilas Kamat and late Justice M. L. Dudhat.

In his personal life, Justice Tipnis resided in Thane. In the initial days of his practice, he commuted to the High Court by the local train along with his close colleagues Shri. S. R. Chitnis called as Baba, late advocate P. M. Pradhan and Shri. Suresh Karnik by the 9.46 train. Advocate Pramod Joshi informed me that many other advocates who were then juniors, such as Justice Abhay Oka, Justice Pramod Kode, who is the retired Judge of this Court, advocate Pramod Joshi himself, advocate Prasad Dhakephalkar and advocate Divyakant Mehta would accompany them in the train. I have heard that Justice Tipnis used to often test the knowledge of junior advocates during these train journeys as in those days, it used to take long time for commuting from Thane till the High Court.

Later on, Justice Tipnis had started carpooling with his close colleagues. This was for the first time that an attempt to carpool from Thane was made by advocates. Now, I am told there are over 40 such advocates from Thane who carpool to travel to High Court.

Justice Tipnis was elevated as a Judge of Bombay High Court in 1987. During his tenure as a Judge, Mr. Tipnis delivered many judgments individually as well as a part of a Division Bench. His most distinguished judgment is the Volvo Company's case where he decided a dispute under the Trade Marks Act along with Justice Ranjana Desai. Justice Tipnis was known to write concise judgments which were precise and to the point. He has passed several judgments in relation to service law and criminal law amongst others. He was also involved in upholding the validity of the Bombay Sales Tax Act, 1987 in the case of Narendra Oil Refineries vs. State of Maharashtra, reported in 1990 SCC Online 559. The challenge was raised on the grounds that certain provisions of the Act were retrospective and its application were violative of Article 14 and against public interest.

An instance of humanity and sobriety was exhibited by Justice Tipnis when he passed the judgment in the matter MX vs. ZY, reported in AIR 1997 Bom 406 where the issue was whether it is permissible for the State, under our Constitution, to condemn a person infected with HIV to virtual economic death before he must eventually meet his death due to the ailment. In this case, the petitioner, who was a casual labourer was sought to be removed from a selected list of labourers on account of being HIV+. The Bench hearing the matter comprised of their Lordships Justice Tipnis and Justice Trivedi. The Bench heard the matter in its entirety and after analyzing the law pertaining to the ailment, including several international judgments on the subject and its effects on other humans, struck down the action of the respondent corporation.

A few other judgments of Justice Tipnis whilst exercising the power of the Court under the writ jurisdiction are also well known. In one such judgments, Justice Tipnis came down heavily on a party for filing frivolous writ stating that the power of writ court can be exercised in extraordinary situations only. This shows that along with being compassionate, he was

a man with principles and not someone who got easily swayed by the arguments presented before him.

Post his retirement, Justice Tipnis was appointed as the Lokayukta from 1999 to 2003. During his tenure as Lokayukta, he made many reports to the Governor and requested the Governor to act on the same. He was the first Lokayukta to delegate his powers to the Registrar and Additional Registrar. During his tenure as Lokayukta, the pendency of the cases drastically reduced and many complaints were disposed of. This was his contribution to the institution of Lokayukta.

Post completing his tenure as the Lokayukta, Justice Tipnis continued to be a part of the legal field by conducting mediations and arbitrations. In one such noteworthy mediation matter that Justice Tipnis was a part of was the dispute between the Seven Hills Hospital and the Municipal Corporation of Greater Mumbai regarding the eviction notice issued by the Municipal Corporation to the Seven Hills Hospital.

Apart from being involved in the work of mediations and arbitrations, Justice Tipnis found the time to visit various law colleges and deliver lectures. He was always very gracious in accepting invitations to various law colleges and enlighten the students there.

Justice Tipnis was also known to be excellent teacher and took it upon himself to teach his students and juniors certain subjects. It is noteworthy that Hon'ble Justice Mr. Abhay Oka, who is the sitting Judge of the Supreme Court, was one of the juniors at the chamber of Justice Tipnis.

After his demise, Justice Tipnis is survived by his son Sameer, who is settled in USA and daughter Vaishali. His demise is an immense loss to the nation and the legal fraternity.

I offer my deepest condolences to his family and pray that he may rest in eternal peace.

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**ADDRESS BY SHRI ASHUTOSH A. KUMBHAKONI, ADVOCATE GENERAL OF MAHARASHTRA, AT THE FULL COURT REFERENCE IN THE MEMORY OF LATE JUSTICE VIJAY PARSHURAM TIPNIS, FORMER JUDGE OF THE BOMBAY HIGH COURT, ON 11<sup>th</sup> FEBRUARY, 2022 AT 9.30 AM, IN ROOM NO.46 CENTRAL COURT HALL, MAIN BUILDING, HIGH COURT, BOMBAY.**

Hon'ble the Chief Justice,

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Esteemed Senior Advocates and other learned members of the Bar,

Bereaved Members of the Tipnis family,

Members of the Registry and the staff,

Ladies and Gentlemen!

Hon'ble Shri. Justice Tipnis will always be remembered as a person with one of the finest legal minds. Not just the judgments delivered by Justice Tipnis, but the interactions, which lawyers had with Justice Tipnis, during the course of hearing of any matter, would be very precise and to the point. Afterall, Justice Tipnis was known to be a perfectionist.

No wonder that he secured a position amongst the first fifty scholars in the entire State, at the Secondary School Certificate Examination. In those days when highly intellectual students used to prefer a career in the field of either engineering or medical, Justice Tipnis chose the field of law. His inclination towards the legal field, in all

probabilities, resulted from the prizes he won at various elocution competitions throughout the State, during his school days and thereafter.

Justice Tipnis would have an open mind till the conclusion of submission of all sides, yet he was very firm, decisive and at times, very assertive. Resultantly, he rarely reserved a judgment. One of such rare occasion was the case of asymptomatic HIV positive petitioner, which was probably the first occasion for our Hon'ble High Court to deal with issues relating to the HIV positive person. This judgment has been noted with approval not only at the national but also at the international level. Justice Mathews, Judge, Industrial Court of Kenia, Nairobi has relied on it, in his judgment, which is reported in **2013 SCC Online Ken 229**.

Though Justice Tipnis appeared very tough and strict from his overall personality, truly speaking, Justice Tipnis was very kind-hearted and compassionate. He personally helped an organization, which runs a residential establishment for mentally retarded persons known as "Gurukul", situated at village Khone near Dombivali.

Seniors from our Court definitely would remember that once upon a time, lawyers in this Court used to rely upon Judgments reported in the Indian Law Reporter (ILR Bombay). Over a period of time AIR and SCC replaced ILR and nowadays we are preferring to rely upon judgments reported in SCC Online. An effort was made to revive ILR Bombay, when Justice Tipnis started to work as the editor for ILR Bombay. He also tried to bring in the Marathi version of it. However, over the period of time, somehow, it has again paled into insignificance. I am told that in Karnataka, ILR (Karnataka) is still a preferred Law Journal.

I had an extra-ordinary personal experience of strict discipline and overall work culture of Justice Tipnis, in the arbitration proceedings wherein, I represented the State, as the then Associate Advocate-General for Maharashtra and Justice Tipnis was the sole arbitrator. This arbitration related to the G.T. Hospital Building of which ultimately, the

State could successfully get possession. Presently, few floors of this 10+storied building, situate at stones' throw distance from this building with huge compound, in fact, are being used by our High Court, for the purpose of preservation of its records.

Unlike most of the arbitrations, our arbitration would start at or before 11 a.m. and would continue at least till 5 p.m., sometimes even beyond 5 p.m., with extract 45 minutes' lunch break. Encouraged by admissions that I could secure from one of the witnesses, during his cross examination, I ventured to probe further. Before I could complete the question, Justice Tipnis in a very firm and affirmative voice in Marathi said "Pure" meaning thereby "bus" or "enough" and smiled at me. I can still hear the eco, and I can never forget that smile, both taken together, spoke more than unsaid 100s of words.

As Lokayukta, Justice Tipnis disposed of record number of cases. The State will always remain grateful to Justice Tipnis for most effectively and efficiently representing the State, in this Court for about a decade.

In the life of any senior professional, irrespective of the profession, there can never be more satisfying and happy moments than experiencing his or her own junior scaling new heights, in his field. Justice Tipnis was one of such seniors who could see his junior, My Lord Justice Abhay Oka, taking oath as the Hon'ble Judge of the highest Court of our Country.

Justice Tipnis had a last word with me, as recently as in the last week of December, when he called me requesting me to help someone. In his typical, slightly curt and stern voice Justice Tipnis quickly hasten to add that, I should extend my helping hand only and only if I am personally satisfied that, the person so referred deserved help and not because he was referred to me by Justice Tipnis.

I join in the sentiments expressed by My Lord Hon'ble the Chief Justice and express my deepest condolences to bereaved family of Justice Vijay Parshuram Tipnis.

May his soul rest in peace.

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**ADDRESS BY DR. UDAY P. WARUNJIKAR, MEMBER, BAR COUNCIL OF MAHARASHTRA & GOA, AT THE FULL COURT REFERENCE IN THE MEMORY OF LATE JUSTICE VIJAY PARSHURAM TIPNIS, FORMER JUDGE OF THE BOMBAY HIGH COURT, ON 11<sup>th</sup> FEBRUARY, 2022 AT 9.30 AM, IN ROOM NO.46 CENTRAL COURT HALL, MAIN BUILDING, HIGH COURT, BOMBAY.**

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Members of the Registry and the staff,

Ladies and Gentlemen!

I fully associate myself with the sentiments expressed by the Hon'ble Chief Justice and other earlier honorable Speakers. On behalf of the 2 Lakh lawyers enrolled with the Bar Council of Maharashtra and Goa, I respectfully pay homage to Justice Vijay Parshuram Tipnis.

On account of the sad demise of Justice Tipnis, we have lost an upright and straightforward Judge and a very good human being. Justice Tipnis had his roots in Thane. It has been informed by the Chairman of Bar Council of Maharashtra and Goa—Shri Gajanan Chavan that Justice

Tipnis stood first in the SSC Examination in Thane District. He had completed his graduation in the field of Arts and later on completed L.L.B. from Mumbai. One of the former Member of the Bar Council—Shri Vasudev Atmaram Gangal has shared that Justice Tipnis stood first in one of the subjects in the University. He has further informed that at that time Justice Tipnis alongwith former Chief Justice of Kerala High Court Justice Arvind Sawant and former Member of Parliament, and Senior Advocate Bal Apte were classmates pursuing the degree in the field of law.

Justice Tipnis was known as Elocutionist. He joined Chamber of the then Stalwart, Madhavrao Paranjpe, on the Appellate Side. Justice Tipnis during his tenure as an Advocate had mostly practiced on the Civil Side. He had appeared in all types of the matters on the Civil Side. For several years, Justice Tipnis used to commute by local train and it has been told that legal discussion and debates used to take place in the running local trains. Very soon Justice Tipnis became Assistant Government Pleader for a tenure of around 6 years and then Addl. Government Pleader for another about 6 years. He was also appointed as Senior Counsel for Union of India.

Justice Tipnis was elevated as a Judge of Bombay High Court on 1.7.1987. During his initial days he had shared Bench with Justice M. L. Pendse, former Chief Justice of Karnataka High Court, Justice Dawood, Justice P. D. Desai, Justice V. S. Kotwal, Justice C. S. Dharmadhikari and the then Chief Justice A. M. Bhattacharji.

Justice Tipnis was known for his patient hearing which was given to all juniors lawyers. I distinctly recollect that Justice Tipnis used to sit in Room No.53, next to the Chief Justice Court room, namely, Room No.52. I consider it to be my honour that I got an opportunity to appear before the bench of Justice Tipnis. He used to ask questions in his usual style, but once the junior advocate starts assisting the Bench, he used to give patient hearing. He was known for his very good grasping of the

matters. Though he has practiced mostly on Civil Side, he had delivered several reported judgments on the Criminal Side also.

Justice Tipnis along with Justice D. K. Trivedi delivered an important judgment on the HIV/aids. Since the earlier speakers have made a reference about that judgment, allow me to omit a detailed reference about that judgment. Another important judgment which was delivered by Justice Tipnis was with Justice Ranjana Desai who was the Judge of the Bombay High Court at that time. That was with reference to foreign flag vessel on the admiralty law and it was held that in case of conflict between municipal law and international law, the court will have to apply municipal law.

Very soon, Justice Tipnis was appointed as Lokayukta of the State of Maharashtra. He disposed of large number of cases as Lokayukta. He was appointed as a Mediator by the Honourable High Court in the dispute between Seven Hills Health Centre Pvt. Ltd., vs. B.M.C. in the year 2012. Justice Tipnis was also appointed to investigate into the allegation of misuse of the funds by Siddhi Vinayak Temple. After retirement also, Justice Tipnis was active in social life. He was associated with Marathi Granth Sangrahalaya as well as various schools from Thane.

The Chamber of Justice Tipnis gave us very fine Advocate, excellent Judge and a very good human being namely Justice Abhay Oka, who is a sitting Judge of the Honourable Supreme Court of India.

In 2017 Justice Tipnis lost his wife Shailaja and on 26.01.2022 we all lost Justice Tipnis. He has been survived by his son Sameer and daughter. On account of the said demise we have lost a very good Judge who was son of the soil.

May God give enough strength to the family members of late Justice Tipnis to face this loss. Let his soul rest in eternal peace.

OM SHANTI, SHANTI, SHANTI.

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**ADDRESS BY SHRI NITIN THAKKER, PRESIDENT, BOMBAY BAR ASSOCIATION, AT THE FULL COURT REFERENCE IN THE MEMORY OF LATE JUSTICE VIJAY PARSHURAM TIPNIS, FORMER JUDGE OF THE BOMBAY HIGH COURT, ON 11<sup>th</sup> FEBRUARY, 2022 AT 9.30 AM, IN ROOM NO.46 CENTRAL COURT HALL, MAIN BUILDING, HIGH COURT, BOMBAY.**

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President, Bombay Incorporated Law Society,

Esteemed Senior Advocates and other learned members of the Bar,

Bereaved Members of the Tipnis family,

Members of the Registry and the staff,

Ladies and Gentlemen!

We have lost a plain and pious soul, a fine human being and a great judge, last month at a ripe age of 85 years. I had a privilege of appearing before him while he was a judge. I also had privilege of sitting with him as a co-arbitrator.

He was a hard-working Judge and an arbitrator. A disciplinarian which quality he imbibed from Mr. Paranjape his teacher at M. H. School at Thane.

He did his LL.M. from Bombay University. As a student he along with Mr. Bal Apte, Mr. Arvind Savant who later became Judge of our High Court and Mr. V. A. Gangal were a group. While giving tribute to his friend Bal Apte, Justice Tipnis very fondly recollects the time he spent in University Hostel at Churchgate. He writes that just before exams one of the roommates advised them to bolt the door of the room and study they did not heed that advise but all the same cleared exams with flying colors. Justice Arvind Savant recollects that he was a brilliant student, a good friend and a good human being. He was well read and outspoken. As a judge he had a sharp mind, legal acumen and he was hardworking. He was jovial and had a great sense of humour. His then colleagues on the bench and those who knew him personally tell me that he was a very good mimic and he would mimic judges of his time and the lawyers - of course without malice and for few laughs.

He was in the chambers of the late Shri Madhavrao Paranjape. We can say with pride that thanks to Justice Tipnis that we got Young Abhay Oka to switch to practice at Bombay High Court from Thane Court.

He was fearless Judge and true to his constitutional oath he would decide the matters without fear or favour. Be that his close friends like Mr Bal Apte appearing before him or otherwise. His meticulousness in taking notes of each matters argued before him is well known. He was known for dictating his judgements no sooner the arguments were completed.

In PIL relating indiscriminate spending of funds of Siddhi Vinayak Temple our court appointed Justice Tipnis as an independent person to submit a report to the Court. The fearless person that he was he gave his report. Without any other comment I will read a part of his report;

“The most shocking aspect of the matter is that there is no method or principle followed for particular institutions. The only criteria for selection was recommendation or reference by trustees

or the minister or a political heavy weight, generally belonging to ruling party."

As my co-arbitrator I had a wonderful experience. he would not speak much but would not tolerate any longish or repetitive arguments. We shared many experiences and he and the presiding arbitrator encouraged me to write the award.

He lost his life partner 2 days shy of 5 years ago. Probably that rattled him, his illnesses aggravated and though he faced them with his usual grit but his soul achieved ultimate freedom on Republic Day.

On behalf of myself and Bombay Bar Association I fully associate with the sentiments expressed by My Lord the Chief Justice and the previous speakers.

We convey our heartfelt condolences to his Children and other family members and pray to Almighty that his noble soul achieves eternal peace.

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**ADDRESS BY SHRI KULDEEP PATIL, SECRETARY, ADVOCATES' ASSOCIATION OF WESTERN INDIA, AT THE FULL COURT REFERENCE IN THE MEMORY OF LATE JUSTICE VIJAY PARSHURAM TIPNIS, FORMER JUDGE OF THE BOMBAY HIGH COURT, ON 11<sup>th</sup> FEBRUARY, 2022 AT 9.30 AM, IN ROOM NO.46 CENTRAL COURT HALL, MAIN BUILDING, HIGH COURT, BOMBAY.**

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Esteemed Senior Advocates and other learned members of the Bar,

Bereaved Members of the Tipnis family,

Members of the Registry and the staff,

Ladies and Gentlemen!

On behalf of the Advocates' Association of Western India and also on my behalf, I convey my deepest condolence on sad demise of late Hon'ble Justice Vijay Parshuram Tipnis. Sir, late Justice V. P. Tipnis was a member of Advocates Association of Western India. All the members of our association remember him for his sharpness as and Advocate and then as a Judge and for his great sense of humour.

Sir, I have a special remembrance about Justice Tipnis. Late Justice Tipnis, late Advocate P. M. Pradhan and my father late Barrister S. B. Patil started their legal career almost at the same time under the guidance of Senior Advocate Madhavrao Paranjpe. The three remained good friends during their lifetime and I hope they still continue.

Justice Tipnis had an illustrious career as a lawyer. As a successful and a competent lawyer, he established himself as an expert in Civil and Constitutional matters. However, after Justice Tipnis took up criminal matters, his legal genius was truly shown. No wonder he was appointed as an Additional Public Prosecutor at the Bombay High Court and thereafter, Additional Government Pleader at the Writ Cell for a long time and it came as no surprise when he was elevated to the bench on 1<sup>st</sup> July, 1987.

The bar remembers him as a sharp Judge and as a person knowledgeable in all branches of law. During his tenure as a High Court Judge, he contributed with various Judgments touching upon wide range of issues including civil, criminal and constitutional law. Post retirement, Justice Tipnis was appointed as Lokayukta.

With these words My Lords, I wish to convey the family of late Justice Tipnis that the esteem in which we held him during his life, will continue after his demise.

May his soul rest in eternal peace.

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**ADDRESS BY SHRI KAIWAN KALYANIWALLA, PRESIDENT, BOMBAY INCORPORATED LAW SOCIETY, AT THE FULL COURT REFERENCE IN THE MEMORY OF LATE JUSTICE VIJAY PARSHURAM TIPNIS, FORMER JUDGE OF THE BOMBAY HIGH COURT, ON 11<sup>th</sup> FEBRUARY, 2022 AT 9.30 AM, IN ROOM NO.46 CENTRAL COURT HALL, MAIN BUILDING, HIGH COURT, BOMBAY.**

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Esteemed Senior Advocates and other learned members of the Bar,

Bereaved Members of the Tipnis family,

Members of the Registry and the staff,

Ladies and Gentlemen!

I address this reference as President of the Bombay Incorporated Law Society on whose behalf, I express condolences on the sad demise of Justice Vijay Parshuram Tipnis.

I concur with the sentiments of My Lord the Chief Justice and the feelings that have been expressed by my colleagues at the Bar.

Justice Tipnis was an erudite lawyer and a disciplined Judge. He had an enviable career as a Senior Advocate practicing on the Appellate

Side of the Bombay High Court. He served as an Additional Government Pleader and Senior Counsel on the panel of the Union of India. He served as a Judge of our Court for twelve years and retired in 1999. Post his retirement as a Judge, Justice Tipnis was the Lok Ayukta and an oft sought Arbitrator and Mediator.

Those of us who had the privilege of appearing before Justice Tipnis, remember him as a soft-spoken Judge who had a tremendous command of revenue and labour laws. His gentle demeanour and fine sense of humour endeared him to the members of the Bar.

Justice Tipnis leaves behind a proud legacy of juniors who have been successful Advocates of this Hon'ble Court, and of course, Shri Abhay Oka who went on to become a Judge of this Court, Chief Justice of Karnataka and now serves as Judge of the Supreme Court of India.

Our heartfelt condolences to the members of the deceased's family.

May his soul rest in peace.

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